

1	2	3	4	5	6
21. Sikkim		22.5	47+	23.7	NA
22. Tamil Nadu		20.3	54	51.7	2.1
23. Tripura		18.9	45+	26.3	NA
24. Uttar Pradesh		34.8	86	37.2	5.2
25. West Bengal		23.6	58	34.2	3.0
<b>Union Territories</b>					
1. Andaman & Nicobar Islands		18.7	32+	40.9	NA
2. Chandigarh		19.5	42+	38.3	NA
3. Dadra & Nagar Haveli		29.7	78+	35.6	NA
4. Daman & Diu		21.8	36+	36.8	NA
5. Delhi		23.3	39+	33.9	NA
6. Lakshadweep		25.5	37+	9.6	NA
7. Pondichery		20.1	25+	65.7	NA

Source : Col (3) and (4), Sample Registration System (SRS) data for 1995. Col (6) SRS data for 1993. Col (5) Programme Data.

NA : Not Available.

\* : Figures related to SRS 1994.

+ : Three year moving average (1993-95).

[Translation]

#### Survey of Houses of Kashmiri Pandits

2236. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state:

(a) whether any survey has been conducted regarding the displaced Kashmiri Pandits;

(b) if so, the number of houses of Kashmiri Pandits lying vacant;

(c) the number of such houses illegally occupied by other people;

(d) the steps taken by the Government to evict these houses from the illegal possessions; and

(e) whether the Union Government propose to provide any economic assistance for reconstruction of these houses of Kashmiri Pandits if damaged?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY

OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) As per information made available by the State Government, there are 19,288 houses of Kashmiri migrants in the Valley out of which 13,840 are lying vacant. Of the remaining houses, some are occupied by the security forces and rent, as fixed by the State Government, is given to the owners. There are also some cases of illegal occupation of these houses.

(d) The Government of J&K have enacted 'The Jammu and Kashmir Migrants Immovable Property (Preservation, Protection and Restraint of Distress Sales) Act, 1997 on 2.6.1997, which provides for taking over of properties of migrants by the District Magistrate concerned. Provision has been made to take necessary action for eviction of illegal occupants. The Act also provides for payment of compensation to the owner which will be charged from the unauthorised occupant.

(e) The Government of India will provide all necessary and possible assistance, to the State Government in this regard.

[English]

#### Development of Slums

2237. SHRI G.A. CHARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether six slums are being developed under Slum Improvement Project of the British aided Overseas Development Authority in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether more funds were sanctioned by Overseas Development Authority for the development of other slums in Andhra Pradesh;

(d) if so, the details thereof and work undertaken so far; and

(e) the time by which the slum under the Slum Development Projects in the State are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) The Overseas Development Authority is supporting three slum improvement projects in Andhra Pradesh. Details are given in enclosed Statement.

(c) No, Sir, but the Government of Andhra Pradesh

submitted a project proposal covering 32 Class-I towns of the State seeking ODA (UK) assistance which has been forwarded to ODA (UK) for consideration.

(d) Does not arise.

(e) The completion dates are mentioned given in the enclosed Statement.

#### Statement

#### I. HYDERABAD SLUM IMPROVEMENT PROJECT PHASE-III:

1. Total approved cost of the project - Rs. 42.75 crores
2. Duration of the Project - 1989-90 to December, 1996 (Accounts are being finalised)
3. No. of slums proposed to be covered - 300
4. No. of persons proposed to be covered - 4.50 lakhs

#### II. VISAKHAPATNAM SLUM IMPROVEMENT PROJECT :

1. Total approved cost of the Project - Rs. 28.59 crores
2. Duration of the Project - 1988-89 to March, 1996 (Completion report submitted to ODA)
3. No. of slums proposed - 198
4. No. of persons proposed to be covered - 2.00 lakhs

#### III. VIJAYAWADA SLUM IMPROVEMENT PROJECT :

1. Total approved cost of the Project - Rs. 49.15 crores.
2. Duration of the Project. - 1990-91 to June, 1997
3. No. of slums proposed to be covered - 136
4. No. of persons proposed to be covered - 2.47 lakhs

#### Metro Rail Service

2238. SHRI VIJAY GOEL : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) whether the Government propose to introduce Metro Rail Service in Delhi;

(b) if so, the details thereof alongwith route

suggested therefor;

(c) whether there is any proposal to link ISBT to Central Secretariat under the Scheme;

(d) if so, the details thereof;

(e) the estimated cost to be incurred thereon; and

(f) the time by which the work on the project is likely to be commenced?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Delhi MRTS Project was approved by the Union Government in September, 1996. The first phase of the project covers route length of 55.3 Kms. which includes surface/elevated Rail System from Shahadara to Nangloi, Subzi Mandi to Holambi Kalan and underground rail from Central Secretariat to Vishwa Vidyalaya. The total estimated cost of the project is Rs. 4860 crores at April, 1996 prices.

(c) and (d) Underground Metro Rail is proposed to be introduced from Central Secretariat to Vishwa Vidyalaya via Connaught Place, New/Old Delhi Railway Station, Chawri Bazar, ISBT, Old Secretariat measuring about 11.0 Kms.

(e) The total estimated cost for the Underground Metro Corridor is Rs. 2319 crores.

(f) Work on the project is likely to commence by January, 1999.

[Translation]

#### Per Capita Income in Bihar

2239. SHRI LALIT ORAON : Will the PRIME MINISTER be pleased to state:

(a) whether there has been constant decline in the per capita income in Bihar since 1990-91;

(b) if so, the details thereof alongwith the reasons therefore; and

(c) the directions proposed to be given by the Union Government to remedy the situation in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNAMALA D. SAVANOR) : (a) to (c) No Sir. There has been no constant decline in the per capita income of Bihar as seen from the following table: